

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 115
ANSWERED ON 25.11.2024

SUSTAINABLE MINING

115 MS. KAVITA PATIDAR:

Will the Minister of Mines be pleased to state:

- (a) whether Government has any governance system to ensure sustainable mining;
- (b) if so, the details thereof; and
- (c) the number of mine operators recognised by Government for sustainable mining practices?

ANSWER

THE MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) to (c): Ministry of Mines has implemented Sustainable Mining by making provisions under Chapter-V of Mineral Conservation and Development Rules (MCDR), 2017. Provisions have been incorporated in the rules for precaution against air pollution, prevention of discharge of toxic liquid, precaution against noise, control of surface subsidence etc.

Rule 35 of MCDR, 2017 provides for star rating of the mining leases based on the sustainable mining practices adopted by the miners. Further, as per Rule 35 (4) of MCDR, 2017, every holder of a mining lease shall achieve at least three-star rating within a period of four years from the date of commencement of mining operations and thereafter maintain the same on year-on-year basis.

The year-wise number of 3 star and above rated mines for the last three years and the 5 star rated mines is given below:

Year	No. of 3 star and above rated mines (a)	No. of 5 star rated mines out of (a)
2020-21	922	40
2021-22	1040	76
2022-23	1129	68
